

**Inadequate DTC bus service from
Krishna Vihar Budh Vihar**

2665. SHRI BANDHU MAHTO: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether Government have received any representation from the residents/Government Employees Welfare Association of Krishna Vihar/ Budh Vihar, Delhi, regarding inadequate DTC bus services serving the said localities and existing routes of 957 and 962 or any special trips if so, the details thereof;

(b) whether Government are aware that the commuters of the said colonies face difficulties specially in the peak hours to reach their destinations; and

(c) if the answers to part (a) & (b) above be in the affirmative what steps Government propose to contemplate redress the grievances of the residents?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI RAJESH PILOT): (a) Yes, Sir. the representations ask for augmentation of services on route Nos. 957 and 962 and introduction of a special trip to Udyog Bhavan via Connaught Place.

(b) In view of the unidirectional heavy traffic, obtaining in Delhi in the mornings and evenings the instances of over-crowding on some routes during peak hours cannot be ruled out.

(c) Apart from Route No. 957 and 962, the commuters of the area are being served by route Nos. 114, 140, 174, 247, 938 and 921. Loading surveys are carried out by DTC from time to time and in case of inadequacy the services are augmented as far as possible.

**Discrimination of Pharmacists under the
Drugs and Cosmetics Act**

2666. SHRI SUNIL KUMAR PATNAIK: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether it is a fact that some members of Parliament have drawn

Government's attention towards the discrimination amongst Technocrats vis-a-vis Pharmacists under the Drugs and Cosmetics Act and Rules; and

(b) if so, what is Government's reaction thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (KUMARI SAROJ KHAPARDE): (a) and (b) Yes, Sir. However, in accordance with the provisions of the Drugs and Cosmetic Act and Rules, graduates in Science, Medicine and veterinary Science are at par with Graduates in Pharmacy for being appointed as Inspectors. Similarly, Graduates in Science, Medicine, Chemical Engineering and Chemical Technology are at par with graduates in Pharmacy to be approved as technical Persons competent to supervise manufacture of Biological and Non-biological drugs. As such there is no discrimination between Technocrats and Pharmacists under the Drugs and Cosmetic Act and Rules.

Information regarding delayed IA Flights

2667. SHRI RAJNI RANJAN SAHU: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether it is a fact that the information to public about delayed Indian Airlines Flights is very often not given:

(b) whether Government have received any complaints in this regard during the last two months; and

(c) if so, what are the steps Government propose to take to improve the efficiency?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION AND THE MINISTER OF STATE OF THE MINISTRY OF TOURISM (SHRI JAGDISH TYTLER): (a) No, Sir.

(b) As against 1.7 million passen-